

OFFICE OF DISTRICT AND SESSIONS JUDGE, LUDHIANA

ORDER

In view of the directions issued vide letter bearing No.41/RG/Spl./Misc. Dated 06.10.2020 by the Hon'ble High Court of Punjab and Haryana, Chandigarh, this office order bearing no.2916/G dated 30.09.2020 and 2917/G dated 30.09.2020 is modified to the extent that keeping in view the urgencies involved, apart from the virtual hearing, where the learned counsel for the parties to the lis give their consent for physical hearing, the Judicial Officers shall permit physical hearing in criminal trials where accused is in custody, matrimonial cases, compromise matters, cases under Section 138 of the Negotiable Instruments Act or in any other matter, while taking all precautions keeping in view the prevailing situation arising due to COVID-19.


District and Sessions Judge,
Ludhiana 08.10.2020

No. 2979 /G Dated 08.10.2020

Copy forwarded to:

1. The Registrar General, Hon'ble Punjab and Haryana High Court, Chandigarh.
2. All the Judicial Magistrates of Sessions Division, Ludhiana
3. Deputy Commissioner, Ludhiana
4. Commissioner of Police, Ludhiana
5. Superintendent, Central Jail, Borstal Jail, Women Jail, Observation Home, Ludhiana
6. District Attorney, Ludhiana
7. President/ Secretary Bar Associations, Ludhiana, Khanna, Samrala, Jagraon and Payal
8. DSA of this court to convey this order to all the concerned alongwith PDF enclosures mentioned above.
9. System Office/ System Assistants of this court as well as S.A.'s of Sub Divisions to upload this order on official web site.


District and Sessions Judge,
Ludhiana 08.10.2020